

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 18.12.2002

OA 544/2002

Madan Mohan Gupta s/o Shri Ram Avtar Gupta r/o Village Bagor, Tehsil Nadoti, District Karauli.

... Applicant

Versus

1. Union of India through Secretary, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Supdt. of Post Offices, Sawai Madhopur Dn., Sawai Madhpur.
4. Rajendra Kumar Gupta s/o Chiranjee Lal Gupta, Village Bagor, Tehsil Nadoti, District Karauli.

... Respondents

CORAM:

HON'BLE MR.JUSTICE G.L.GUPTA, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant

... Mr.P.N.Jatti

For the Respondents

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O R D E R

PER MR.JUSTICE G.L.GUPTA

In this OA the relief claimed is a direction to the respondents to appoint the applicant as Extra Departmental Branch Post Master, Bagor, Tehsil. Nadoti, District Karauli. It is stated that the official respondents have given appointment to Rajendra Kumar Gupta (Respondent No.4) though the applicant was more meritorious candidate. It is also stated that the applicant made representation against the appointment of respondent No.4 on 25.9.2002 (Ann.A/1) but no decision has been taken in the matter as yet.

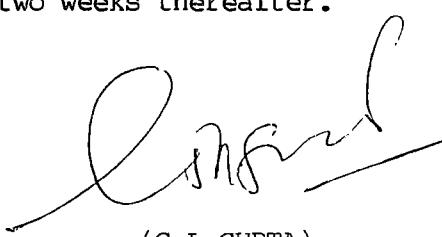
2. The learned counsel for the applicant says that for the present his client will be satisfied if a direction is given to respondent No.2 to dispose of the representation of the applicant (Ann.A/1) within a fixed time limit.

3. Consequently, respondent No.2 i.e. the Chief Post Master General, Rajasthan Circle, Jaipur, is directed to consider and dispose of the representation of the applicant dated 25.9.2002 (Ann.A/1) within a period of three months from the date of communication of this order and the applicant may be informed about the same within two weeks thereafter.

4. The OA stands disposed of accordingly.


(A.P.NAGRATH)

MEMBER (A)


(G.L.GUPTA)

VICE CHAIRMAN